

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/2781/2024 IA/2165/2024 C.P. (IB)/155(MB)2024

IN THE MATTER OF

PIRAMAL CAPITAL & HOUSING FINANCE LIMITED ... Petitioner

Vs

GUARDIAN PROMOTERS AND
DEVELOPERS PRIVATE LIMITED ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

SHRI. SANJIV DUTT,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the FC: Adv. Laid Mausuri (PH)

For the Respondent:

ORDER

IA/2165/2024- The Ld. Counsel for the Applicant wishes to withdraw the present IA. Allowed as prayed for. Accordingly, the IA is disposed of as withdrawn.

IA/2781/2024 The prayer in the present IA is for amendment of the Company Petition in terms of Schedule-I, the same amended Schedule-I is placed on record. The Ld. Counsel for the Applicant has drawn our attention to the Assignment Agreement dated 27.03.2023 vide which the debt of the Financial Creditor was assigned to the Applicant. After having gone through the Assignment Agreement, we deem it appropriate to allow the present IA and direct the substitution of the Financial Creditor with that of the Applicant. The Applicant is directed to file the amendment memo of parties before the next date of the CP. Accordingly, the IA is **disposed of**. Let the CP be posted on **05.07.2024**.

Sd/-
SANJIV DUTT
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)